

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 890/99

Date of Order : 15.6.99

BETWEEN :

N.Hanumantha Rao

.. Applicant.

AND

1. Union of India rep. by Secretary
Ministry of Home Affairs,
New Delhi.
2. Union Public Service Commission,
Rep. by its Chairman, UPSC,
New Delhi.
3. Govt. of Andhra Pradesh, Rep. by its
Chief Secretary, General Administra-
tion, (SC.C)Department, Govt. of A.P.
Hyderabad.
4. Principal Secretary to Govt. of A.P.
Home Department, A.P., Hyderabad.
5. Director General and Inspector-General,
of Police, A.P., Hyderabad. .. Respondents.

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Counsel for the Applicant .. Mr.P.B.Vijaya Kumar

Counsel for the Respondents .. Mr.B.N.Sharma
for R-1 and 2

.. Mr.Anil Kumar
for R-3 to 5

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMIN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

(21) X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X
Mr. P.B.Vijaya Kumar, learned counsel for the
applicant, Mr.M.C.Jacob for Mr.B.N.Sharma, learned standing
counsel for R-1 and 2, and Mr.Anil Kumar, for R-3 to 5.

2. This OA is filed praying for a direction to the
respondents to include the name of the applicant in IPS
cadre w.e.f. the date his immediate junior was included
in IPS cadre, with relative seniority and all other conse-
quential and attendant benefits with retrospective effect
by holding the review DPC of the year 1986 onwards.

3. The applicant is an Additional Superintendent of
Police recruited in the State Police Cadre as DSP (category
II) ^{promoted} on 24.1.77. He was not/probably due to pending
disciplinary proceedings. In this connection R-5 had
addressed a letter to R-3 recommending the case of the
applicant for review by the Selection Committee as the
disciplinary proceedings pending against the applicant
have been dropped by the Government by his letter dated
5.2.99 (A-1). The learned counsel for the applicant
submits that a DPC for selection to the IPS cadre is
going to be held within a month and hence a final decision
has to be taken and he should also be considered by the DPC.

4. In view of the above the following direction is
given :-

R

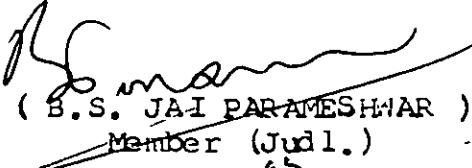
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.. 3 ..

R-3 should dispose of the letter of R-5 dated 5.2.99 within one month from the date of receipt of a copy of this order and on that basis the case has to be finalised.

5. The OA is ordered accordingly at the admission stage itself. No costs.

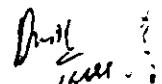

(B.S. JAI PARAMESHWAR)
Member (Judl.)

15/6/99


(R.RANGARAJAN)
Member (Admn.)

Dated : 15th June, 1999

(Dictated in Open Court)


Court Clerk

sd

cc to doff
b
DA

1ST AND 2ND COURT

COPY TO:-
1. HDHNJ

2. HHRP M(A)

3. HBSOP M(J)

4. D.R.(A)

5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 16/6/99

ORDER / JUDGEMENT

MA./RA./CP No.

in
DAY. NO. 890/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS / DESPATCH

DISMISSED.

DISMISSED AS WITHDRAW.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद व्यायामी बैठक
HYDERABAD BENCH

17 JUN 1999

हैदराबाद व्यायामी बैठक

HYDERABAD BENCH

10 copies

A/W of A.C.P.
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